CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 326/MP/2026

Subject	:	Petition under Regulation 65(7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 and its amendments from time to time for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2023-24 in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
Petitioner	:	SJVN Limited
Respondent(s)	:	PSPCL & Ors.
Date of hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anushree Bardhan, Advocate, SJVN Ms. Rashmi Vaish, Advocate, SJVN Ms. Ritika Singh, Advocate, SJVN Shri Aman Katoch, SJVN Shri Nishant Thakur, SJVN Shri Naveen Yadav, SJVN Ms. Shefali Tripathi, Advocate, TPDDL Ms. Sriyut Shukla, Advocate, TPDDL Shri Shashwat Singh Sawno, Advocate, BSES Discoms Shri Kartikay Trivedi, Advocate, BSES Discoms

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed seeking recovery of unrecovered energy charges on account of shortfall in generation during FY 2023-24 in respect of the Nathpa Jhakri Hydro Power Station. She submitted that the CEA-approved design energy of the project was 6,612 MUs and that, owing to reduced water inflows over a period of seven months, there was a shortfall of approximately 299 MUs. In support of its claim, she referred to the CWC report and the relevant inflow data. She further submitted that the applicable Regulations do not mandate independent third-party verification of such data, as the Commission also observed in an earlier NHPC matter. She added that the Petitioner had approached the CWC for authentication of the inflow data; however, the CWC had indicated that the data was classified and subject to restrictions on

disclosure. Accordingly, she offered to place the relevant correspondence with the CWC on record.

3. The learned counsel for the Respondent, BSES Discoms, sought permission to file its reply. The learned counsel for the Respondent, TPDDL, submitted that it had already filed its reply and further requested the Petitioner to place the relevant information on affidavit to enable TPDDL to respond thereto.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, on affidavit, after serving a copy on the Respondents, on or before 4.12.2026:

i. With regard to the additional shortfall of 16.16 MUs attributed to various auxiliary consumption, it is observed that the said auxiliary consumption includes data pertaining to various locations, such as the Dam Site, TRT Site, and Diesel Generators installed at different locations, inter alia. In this regard, the source-wise auxiliary consumption and their expenditure accounting heads may be submitted. Further, clarification may be provided that these expenditures are booked under O&M expenses.

5. The Respondents to file their reply on or before **18.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **31.12.2026**.

6. The Petition shall be listed for hearing on **12.1.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)